

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 28.10.93

APPLICATION NO(S) 233 of 1993.

APPLICANTS: K.C.Rajamma  
TO.

RESPONDENTS: Station Director,  
All India Radio, Bangalore & Others.

1. Dr.M.S.Nagaraja,  
Advocate, No.11,  
Second Floor,  
First Cross,  
Gandhinagar,  
Bangalore-9.
2. The Station Director,  
All India Radio,  
Bangalore-560 001.
3. Sri.M.S.Padmarajaiah,  
Central Govt.Stng.Counsel,  
High Court Building,  
Bangalore-1.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 19-10-1993.

*Deputy Registrar  
Judicial Branches.*

gm\*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 19TH OF OCTOBER, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice Chairman

Hon'ble Mr.V. Ramakrishnan

Member (A)

APPLICATION NO.233/1993

Shri K.C. Rajanna,  
Aged 42 years,  
639, 9th Main, 4th B Cross,  
RPC Layout, Vijayanagar II Stage,  
Bangalore - 560 040

Applicant

( Dr. M.S. Nagaraja - Advocate )

v.

1. The Station Director,  
All India Radio,  
Bangalore - 560 001

2. The Director General,  
All India Radio  
New Delhi - 110 001

3. Union of India,  
represented by Secretary to Government,  
Ministry of Information & Broadcasting,  
New Delhi

Respondents

( Shri M.S. Padmarajaiah - Advocate )

This application has come up today before  
this Tribunal for orders. Hon'ble Justice Mr.P.K.  
Shyamsundar, Vice Chairman made the following:

ORDER

We think it appropriate to direct the  
applicant to make a more comprehensive representation  
against Annexures R-8 and R-9 produced on behalf  
of the respondents. He will make such representation



within one month from the date of this order and the Department will dispose off the same afresh without reference to whatever has been done earlier and will do so within three months after receiving such a representation. Let a copy of this order be sent to the Department for information and compliance.

Sd/-

M(A)

Sd/-

VICE CHAIRMAN

RECORDED

RECORDED 28/10/93